

**GOVERNMENT OF TELANGANA
CONSUMER AFFAIRS, FOOD, AND CIVIL SUPPLIES DEPARTMENT**

TELANGANA STATE CONSUMER DISPUTES REDRESSAL COMMISSION

Eruvaka Building, Khairatabad, Hyderabad-500004
Phone No.040-23394399

RECRUITMENT NOTIFICATION

Roc.No. 53 /TSCDRC/ADMN/2025/Dt. 10.04.2025

Sub: Consumer Affairs – Consumer Protection Act, 2019 - Filling up of the post of Members in District Consumer Disputes Redressal Commissions **Adilabad, Hyderabad-I and Karimnagar** in the State of Telangana – Inviting Applications from the eligible candidates – Notification – Issued.

- Ref:-**
1. Consumer Protection Act, 2019 and Rules, 2020.
 2. G.O.Ms.No.12,CA,F&CS(CS.I.RC)Dept. dt.12.10.2021
 3. G.O.Ms.No.14,CA,F&CS(CS.I.RC)Dept. dt.14.10.2021
 4. G.O.Ms.No.16,CA,F&CS(CS.I.RC)Dept. dt.08.11.2021
 5. G.O.Ms.No.24,CA,F&CS(CS.I.RC)Dept. dt.21.10.2024
 6. Orders dt.3.3.2023 of Hon'ble Supreme Court of India in Civil Appeal No.831 of 2023 (@ SLP @ 19492 of 2021 with Civil Appeal No.832 of 2023 with Civil Appeal No.833 of 2023
 7. G.O.Ms.No.28, CA, F & CS (CS.I.RC) Department, Dt.16.8.2023.
 8. Orders of Hon'ble High Court for the State of Telangana in WP.No.22394 of 2023, Dt.22.09.2023
 9. SLP (C) No.5866 and 8081 of 2024 on the file of Hon'ble Supreme Court, New Delhi
 10. Minutes dt.27.7.2024 and 22.10.2024 of the Selection Committee constituted under Rule 6(1) of Consumer Protection (Qualification...) Rules,2020.
 11. Govt. Memo No.1665/CS.I.RC/2024, CA, F&CS(CS.I.RC) Dept., dt. .03.25
 12. Govt.Memo No.76/CS.I.RC/2024, CA, F& CS (CS.I.RC) Dept., dt.18.03.2025
 13. Govt. Memo No.1260/CS.I.RC/2024, CA, F& CS (CS.I.RC) Dept.Dt.18.3.2025

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Applications are invited from the qualified and eligible applicants to fill up the following vacant posts of Members of District Consumer Disputes Redressal Commission, **Adilabad, Hyderabad -I and Karimnagar** in the State of Telangana under sections 28 to 30 of Consumer Protection Act, 2019, subject to the **outcome of the result of SLP (C) No.5866 and 8081 of 2024** pending before the Hon'ble Supreme Court, New Delhi.

1. Eligibility Criteria & Age:

A person shall not be qualified for appointment as member unless he/she –

- a) is not less than thirty-five years of age;
- b) possesses a bachelor's degree from a recognized university; and



- c) is a person of ability, integrity and standing, and having special knowledge and professional experience of not less than TEN years in consumer affairs, law, public affairs, administration, economics, commerce, industry, finance, management, engineering, technology, public health or medicine

2. Selection procedure and scheme of examination:

The method of selection for filling up the post of Member of the District Consumer Disputes Redressal Commission is as follows:

The Selection Committee shall short-list the applicant on the basis of performance in a **written test consisting of two papers** as specified in the table below, with the qualifying marks of **fifty (50) percent in each paper** and there shall be **viva voce of 50 marks**

Paper	Topics	Nature of test	Max. marks	Duration
Paper-I	(a) General knowledge and current affairs. (b) Knowledge of Constitution of India. (c) Knowledge of various Consumers related Laws as indicated in the Schedule.	Objective type	100	2 hours
Paper-II	(a) One Essay on topics chosen from issues on trade and commerce, consumers related issues or Public Affairs. (b) One case study of a consumer case for testing the abilities of analysis and cogent drafting of orders.	Descriptive type	100	3 hours

Schedule

Syllabus for Written Examination for the post/s of Member, District Commission:

1. The Consumer Protection Act,2019 (35 of 2019)
2. The Legal Metrology Act,2009 (1 of 2010)
3. The Bureau of Indian Standards Act,2016 (11 of 2016)
4. The Competition Act,2002 (12 of 2003)
5. The Food Safety and Standards Act,2006 (34 of 2006)
6. The Drugs and Cosmetics Act,1940 (23 of 1940)
7. The Sale of Goods Act,1930 (3 of 1930)
8. The Real Estate (Regulation & Development) Act,2016 (16 of 2016)
9. The Electricity Act,2003 (36 of 2003)
10. The Insurance Act,1938 (4 of 1938) 4

The question papers for Common Written Examination shall be only in English.

Appointments will be made by the State Government on the recommendation of the Selection Committee constituted under Rule 6(1) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of President and Members of the State Commission and District Commission) Rules, 2020 notified by Ministry of Consumer Affairs, Food and Public Distribution vide notification dated 15.7.2020 and 21.9.2023.

3. TERM OF OFFICE:

The Members of the District Consumer Disputes Redressal Commission in the State of Telangana shall hold the office for a term of four years or up to the age of sixty-five years, whichever is earlier and shall be eligible for reappointment for another term of four years subject to the age limit of sixty-five years, and such reappointment is made on the basis of the recommendations of the Selection Committee.

4. SALARY AND ALLOWANCES:

The salary and allowances of Member of the District Commission shall be as per the Telangana State Consumer Protection (Salary, allowance and Conditions of Service of President and Members of the State Commission and District Commission) Rules, 2020 shown below and/or related orders/ Notifications to be issued under the said Rules from time to time by the State of Telangana

Category of post	Salary and allowances
Member of the District Commission	<ul style="list-style-type: none"> • A pay equal to the pay at the minimum of the scale of pay of a Deputy Secretary of the State Government and other allowances as admissible to such officer. • The pay of a person appointed as President or member of the District Commission, who is in receipt of any pension, shall be reduced by the gross amount of pension drawn by him. • There shall be an annual upward revision of the pay of a member at the rate of 3%.

5. METHOD OF SUBMISSION OF APPLICATIONS /FEES:

- The applicants for the above posts are requested to submit the applications in the prescribed format/proforma only along with the copies of all testimonials duly attested by a Gazetted Officer and to send the same to ***the Registrar (FAC), Telangana State Consumer Disputes Redressal Commission, Eruvaka Building, Opp: Sridhar Function Hall, Khairatabad, Hyderabad-500004***, through the Registered Post, Courier or by hand directly duly super scribing on the envelope as " Application for the post of **Members/Woman Member in District Consumer Disputes Redressal Commissions in the State of Telangana** to the address mentioned above on or **before 05.05.2025 by 5.00 P.M.** The applications received after the due date will not be considered on any ground.

6. APPLICATION FEE:

- A Demand Draft for a sum of Rs.1,000/- (Rupees one thousand only) for each post shall be drawn in favour of "Telangana State Consumer Disputes Redressal Commission", payable at Hyderabad and shall be enclosed with each application. The applications received without Demand Draft will be summarily rejected and no correspondence in this regard will be entertained. Fees once paid will not be refunded/adjusted for future recruitments under any circumstances.

7. DISQUALIFICATIONS:

A person shall be disqualified for appointment as President of a District Commission, if he-

- a) has been convicted and sentenced to imprisonment for an offense which involves moral turpitude; or
- b) has been adjudged to be insolvent; or
- c) is of unsound mind and stands so declared by a competent court; or
- d) has been removed or dismissed from the service of the State Government or Central Government or a body corporate owned or controlled by such Government; or
- e) has, in opinion of the State Government, such financial or other interest as is likely to prejudicially affect his functions as the President.

8. REMOVAL:

The State Government shall remove from office any President or Member, who-

- (a) has been adjudged as an insolvent; or
- (b) has been convicted of an offence which involves moral turpitude; or
- (c) has become physically or mentally incapable of acting as such member; or
- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a member; or
- (e) has so abused his position as to render his continuance in office prejudicial to public interest;

Provided that where a President or Member is proposed to be removed on any ground specified in clauses (c) to (e) of the Consumer Protection (Qualification for appointment, Method of Recruitment, Procedure of Appointment, Term of Office, Resignation and Removal of the President and Members of the State Commission and District Commission) Rules, 2020, the President or Member shall be informed of the charges against him and given an opportunity of being heard in respect of those charges.

10. CERTIFICATE OF PHYSICAL FITNESS: -

The candidates selected for appointment to the above posts, will be required to produce a Certificate of Physical Fitness from the competent authority not below the rank of Civil Surgeon/District Medical Officer.

11. OATHS OF OFFICE AND SECRECY:

Every person appointed to be the President shall, before entering upon his office, make and subscribe an oath of office in **Form-I** and oath of secrecy in **Form-II** annexed hereto.

12. OTHER INSTRUCTIONS:

- Incomplete or defective applications not accompanied with *attested* copies of all testimonials and the applications received after the due date will not be considered on any ground, including postal delay.
- The Government reserves the right either to postpone or cancel this notification or to take any decision on the notification at any point of time.
- The notification along with the application form and for other details visit the Telangana State Consumer Disputes Redressal Commission's web-site **<http://scdrc.tg.nic.in>**.
- The list of eligible candidates for written test/Viva voce will be displayed in the website **<http://scdrc.tg.nic.in>** well in advance and who have not received the Hall ticket/Call letter, they can collect the duplicate copy of the same from the office of Telangana State Consumer Disputes Redressal Commission, Khairatabad, Hyderabad by showing their proper identity proof. For other details, if any, contact phone No.**040-23394399** during the office hours from **10.30 AM to 5.00 PM**.

//BY ORDER //

K. Sankar
10.4.25
REGISTRAR(FAC)

To

1. The Registrar General High Court of Hyderabad with a request to display in the Notice Boards / Websites of High Court, Subordinate Courts & Tribunals.
 2. The Ex-Officio Secretary to Government, Food & Civil Supplies Department,
 3. The Law Department, TS Secretariat, Hyderabad.
 4. All the District collectors in the State of Telangana
 5. The DOCAR, Telangana State Commission, Hyderabad.
 6. All the District Courts in the State of Telangana.
 7. All the District Commissions in the State of Telangana.
 8. The Registrar, Lokayuktha, Hyderabad.
- (*) With a request to communicate the above notification to all the concerned and display the same in their respective Notice Boards / Websites.

DIS NO 883
10/04/2025

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED BY THE
CANDIDATES**

FORMAT

***Application for the post of Member, District Consumer Disputes
Redressal Commission in the State of Telangana.***

Notification Roc.No. 53 /TSCDRC/ADMN/2025/ Dt. 10 .04.2025

Affix latest
passport size
photograph

1	Name of the Candidate in full with surname (in BLOCK LETTERS)	
2	Father's/Husband's Name	
3	Date of Birth & Age: (As per SSC or its equivalent examination) Attested copy of Date of Birth Certificate to be enclosed	
4	Nationality:	
5	Address for communication with District and pin code:	
6	Native place and district:	
7	Telephone/Mobile No.	
8	E-mail ID:	
9	Permanent address with district and Pin Code:	
10	Sex: Male/Female	Male/Female/Transgender

11	Educational & Professional Qualification (Give particulars of all examinations passed commencing from SSC or its equivalent examination) (enclose attested copies of certificates)																																								
	<table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Name of the Degree/ Examination</th> <th>Year of Passing</th> <th>Class/ Division</th> <th>Percentage of marks</th> <th>Name of the University/ Institution</th> </tr> </thead> <tbody> <tr> <td>1</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>2</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>3</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>4</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>5</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>					Sl.No.	Name of the Degree/ Examination	Year of Passing	Class/ Division	Percentage of marks	Name of the University/ Institution	1						2						3						4						5					
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12	Other qualifications, if any																																								
13	Experience (is a person of ability, integrity and standing, and having special knowledge and professional experience of not less than TEN years in consumer affairs, law, public affairs, administration, economics, commerce, industry, finance, management, engineering, technology, public health or medicine)																																								
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14	Status of Health: (Medical certificate not below the rank of Civil Surgeon/District Medical Officer to be enclosed)																																								
15	Any other accomplishments/ information, the candidate may like to furnish:																																								
16	Demand draft details																																								

I do hereby solemnly and sincerely affirm that the statement and the information furnished above are true to the best of my knowledge. I declare that I have not suppressed any vital/material information. Should it however be found that any information furnished is untrue in material particulars, I realize that my candidature to the post of Member, District Consumer Disputes Redressal Commission in the State of Telangana shall be cancelled.

Place:

SIGNATURE

Date:

(Name)

* Strike out whichever is not applicable.

Note: Unsigned applications and applications not properly filled by the candidates, and applications without necessary enclosures are liable to be rejected summarily.